

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 33/13 of NC-VI held on 17.1.2013

Meeting No.33/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 17.1.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
Officer in attendance			
3	Sh. Yoginder Singh	Dy. DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 32/13 held on 10.01.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of two years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1048 Case No.:11/9/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00069/AM13/	RLA File :13/24/040/00010/AM13/	Lic.No/Date:1310039712 15.05.2012	Rejected
	The committee decided to reject the case as the firm has not submitted requisite information despite reminders. RA may take consequential action under intimation to DGFT.			

2	1049 Case No.:5/11/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00084/AM13/	RLA File :13/24/040/00011/AM13/	Lic.No/Date:1310039791 23.05.2012	Rejected
	The committee decided to reject the case as the firm has not submitted requisite reply/ information despite of reminders. RA may take consequential action under intimation to DGFT.			

3	1050 Case No.:6/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00153/AM13/	RLA File :02/24/040/00129/AM13/	Lic.No/Date:0210183825 21.11.2012	Deferred
	The case was discussed in the committee and it was decided to call for the following information from the firm 1. Blending ratio of Indian black tea with imported tea			

1. Blending ratio of Indian black tea with imported tea.
2. Specification of imported Tea in terms of variety etc.

The case may be referred to Tea Board for their comments . The case was deferred and to be placed before the committee on 21.2.2013.

4	1051 Case No.:7/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00154/AM13/	RLA File :02/24/040/00132/AM13/	Lic.No/Date:0210183836 22.11.2012	Deferred
	The case was discussed in the committee and it was decided to call for the following information from the firm			
	1. Blending ratio of Indian black tea with imported tea. 2. Specification of imported Tea in terms of variety etc. The case may be referred to Tea Board for their comments . The case was deferred and to be placed before the committee on 21.2.2013.			

5	1052 Case No.:8/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00155/AM13/	RLA File :02/24/040/00131/AM13/	Lic.No/Date:0210183835 22.11.2012	Deferred
	The case was discussed in the committee and it was decided to call for the following information from the firm			
	1 .Blending ratio of Indian black tea with imported tea. 2.. Specification of imported Tea in terms of variety etc. The case may be referred to Tea Board for their comments . The case was deferred and to be placed before the committee on 21.2.2013.			

6	1053 Case No.:2/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Deferred
	It was decided that MSME may be reminded to expedite their comments. The case was deferred and to be placed before the committee on 21.2.2013.			

7	1054	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/0050/AM13/	RLA File :03/95/040/00137/AM13/	Lic.No/Date:0310696254 25.05.2012	Deferred
	The case was discussed in the meeting and committee decided to remind MSME to expedite their comments and firm be asked to indicate the specific requirement of item not covered in SION 3180, backed by export order / invoice.. The case was deferred and to be placed before the committee on 21,2,2013.			

8	1055 Case No.:5/33/85-ALC3/2012	Party Name:SUPERHOUSE LTD.,	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/162/0013/AM13/	RLA File :06/24/040/00001/AM13/	Lic.No/Date:0610026575 10.04.2012	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the written comments furnished by the office of the Textile commissioner vide their letter no 11/38/2012-Wvg/51 dated 18.12.2012 as under:-			
Export Item		Qty.	Import Item	Qty.
5000Nos. HORSE RIDING BODY PROTECTOR FOR ADULT MADE FROM 90% POLYESTER 10% PLYURETHANE WOVEN TEXTURISED DYED FABRIC		10100.00Kg	1. 90% POLYESTER AND 10% POLYURATHENE (WIDTH 58") WOVEN TEXTURISED DYED FABRIC	1.30SQ. METER/PER PIECE INCLUDING WASTE

WITH RUBBER SHEET 7.5MM AND 15MM CONTENTS IN EXPORT PRODUCT		
	1. 90% polyester, 10% polyurethane woven, TEXTURISED DYED FABRIC SHOULD BE 8850.47SQ. METER.	
	2. RUBBER SHEET 7.5MM SHOULD BE 550.47SQ. METER	
	3. RUBBER SHEET 15MM SHOULD BE 1700SQ. METER	
RA may take consequential action as per policy/procedure.		

9	1056 Case No.:11/36/85-ALC3/2011	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00152/AM13/	RLA File :06/24/040/00027/AM13/	Lic.No/Date:0610029444 59.11.2012	Deferred
The case was discussed in the meeting and it was decided to remind Textile commissioner for comments as the specification of fabric / rubber sheet is different from case No. 8, where Textile commissioner's comments are available. The case was deferred and to be placed before the committee on 21.2.2013.				

10	1056 Case No.:11/36/85-ALC3/2011	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred

The case was discussed in the committee and it was decided to remind Textile commissioner for comments as the specification of fabric / rubber sheet is different from case no 8, where Textile commissioner's comments are available. The case was deferred and to be placed before the committee on 21.2.2013.

11	1058 Case No.:3/33/85-ALC3/2012	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00150/AM13/	RLA File :50/24/040/00014/AM13/	Lic.No/Date:5010001531 04.12.2012	Deferred
	The case was discussed in the meeting and it was decided to remind MSME to expedite their comments. The case was deferred and to be placed before the committee on 21.2.2013.			

12	1059 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	It is apparent from the application that the name , designation and address (both residential and official) of the signatory are not available . Committee decided to bring it to the notice of Jt. DGFT Pune for a confirmed report about their credentials given the fact that it is a high value licence. In the mean time, it was decided to seek the comments from MFPI & MSME and call for the detail of applicant signatory. The case was deferred and to be placed before the committee on 21.2.2013.			

13	1060 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred
	The case was discussed in the meeting and it was decided to refer the case to Department of Biotechnology for their comments. The case was deferred and to be placed before the committee on 21.2. 2013..			

14	1061 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	The case was discussed in the meeting and it was noted that there is no correlation between import and export. While import item is artificial wax sheets , export item is Bees Wax, . Clarification may be sought from the firm in this regard. Further, details may be called for of manufacturing process and stage wise wastage as suggested by representative of MSME may be called for The case was deferred and to be placed before the committee on 21.2. 2013..			

15	1062 Case No.:4/33/85-ALC3/2012	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00151/AM13/	RLA File :30/22/040/00018/AM13/	Lic.No/Date:3010090406 12.12.2012	Deferred
	The case was discussed in the meeting and decided to refer the case to MSME as it is a smalls scale item. The case was deferred and to be placed before the committee on 21.2.2013.			

16	1063 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	The case was discussed in the meeting and it was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before th4e committee on 21.2.2013.			

	1064 Case No.:11/11/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
--	-------------------------------------	------------------------------	--	---------

17	Case No.:14/14/85-ALC3/2012		17.01.2013	
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	The case was discussed in the meeting and it was decided to remind Ayush to expedite their comments. The case was deferred and to be placed before the committee on 21.2.2013.			

18	1065 Case No.:1/29/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00146/AM13/	RLA File :05/24/040/00284/AM13/	Lic.No/Date:0510338321 06.11.2012	Deferred
	The case was discussed in the meeting. The committee decided to call for the information from DIPP as per the following observation of MFPI's letter No. 31/DGFT/2012 dated 10.01.2013 As per IDR Act as well as new industrial policy distillation and brewing of alcoholic drinks is under compulsory licensing, therefore, the manufacturer exporters or supporting manufacturer must have licence as per IDR Act. The unit does not have a valid license as per IDR Act. Since administration of IDR Act falls within preview of DIPP,They may be requested to furnish their view in this matter. The case was deferred and to be placed before the committee on 21.2.2013			

19	1066 Case No.:2/20/85-ALC3/2012	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00118/AM13/	RLA File :10/24/040/00042/AM13/	Lic.No/Date:1010050986 23.08.2012	Deferred
	The case was discussed in the meeting and representative of MFPI stated to have received information from the firm, which is not what was required. Firm may be requested to submit requisite information as called for along, with pasteurizing process. The case was deferred and to be placed before the committee on 21.2.2013.			

20	1067 Case No.:8/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00037/AM13/	RLA File :34/24/040/00275/AM12/	Lic.No/Date:3410033797	Deferred

The case was discussed in the meeting and it was decided to remind the firm for furnishing the requisite information . The case was deferred and to be placed before the committee on 21.2.2013.

21	1068 Case No.:1/9/85-ALC3/2012	Party Name:TATA COFFEE LIMITED,	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00059/AM13/	RLA File :07/24/040/00016/AM13/	Lic.No/Date:0710087805 19.04.2012	Deferred
	The case was discussed in the meeting and it was noted that comments from MFPI are awaited. The case was deferred and to be placed before the committee on 21.2.2013.			

22	1069 Case No.:6/10/85-ALC3/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Deferred
	The case was discussed in the meeting and it was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 21.2.2013.			

23	1070 Case No.:1/33/85-ALC3/2012	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00148/AM13/	RLA File :03/95/040/00646/AM13/	Lic.No/Date:0310716076 30.11.2012	Transferred
	The case was discussed in the meeting and it was noted that export product is a pharma item and NC IV fixed the norms for this item in their meeting held on 20.9.2012. Hence it was decided to transfer the case to NC IV.			

24	1071 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm has not been submitted so far. The same may be called for, along with net content of cocoa powder in export product. The case was deferred and to be placed before the committee on 21.2.2013.			

25	1072 Case No.:2/37/85-ALC3/2011		Party Name:DUKES CONSUMER CARE LIMITED		Meet No/Date:33/85-ALC3/2012 17.01.2013		Status:								
	HQ File :01/85/050/00219/AM12/		RLA File :09/24/040/00442/AM12/		Lic.No/Date:0910050601 03.01.2012		Deferred								
	The case was discussed in the meeting and it was decided to call for specification of export product, flavor wise with net content of imported cocoa powder in the export product. The firm may be called upon to clarify the use of cocoa butter in manufacturing process. The case was deferred and to be placed before the committee on 21.2.2013.														
26	1073 Case No.:3/9/85-ALC3/2012		Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED			Meet No/Date:33/85-ALC3/2012 17.01.2013		Status:							
	HQ File :01/85/050/00061/AM13/		RLA File :02/24/040/00016/AM13/			Lic.No/Date:0210177216 04.05.2012		Approved							
	The case was discussed in the meeting and committee decided to approve the norms as per the Tea Board's written comments No. T-24/16/stats/2011/3035 dated 11.9.12 indicating the blending ratio in export product and subject to the condition that variety and specification of imported tea must match with that blended with Indian tea. for export.														
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>PACKAGED TEA PACKED IN METAL TIN CADDIES: TOTAL 390000.00NOS. CONTAINING 125.00GMS(NET) BLENDED TEA IN EACH TIN (42% IMPORTED TEA BLENDED WITH 58% LOCAL/INDIAN TEA)</td><td>390000. Nos</td><td>1. Tea 2. Tin Caddy for Tea packing(Net weight of Tin Caddy 125gms each)</td><td>20475.00Kg As per packing policy.</td></tr></table>								Export Item	Qty.	Import Item	Qty.	PACKAGED TEA PACKED IN METAL TIN CADDIES: TOTAL 390000.00NOS. CONTAINING 125.00GMS(NET) BLENDED TEA IN EACH TIN (42% IMPORTED TEA BLENDED WITH 58% LOCAL/INDIAN TEA)	390000. Nos	1. Tea 2. Tin Caddy for Tea packing(Net weight of Tin Caddy 125gms each)
Export Item	Qty.	Import Item	Qty.												
PACKAGED TEA PACKED IN METAL TIN CADDIES: TOTAL 390000.00NOS. CONTAINING 125.00GMS(NET) BLENDED TEA IN EACH TIN (42% IMPORTED TEA BLENDED WITH 58% LOCAL/INDIAN TEA)	390000. Nos	1. Tea 2. Tin Caddy for Tea packing(Net weight of Tin Caddy 125gms each)	20475.00Kg As per packing policy.												
RA may take consequential action as per policy/procedure.															

27	1074 Case No.:2/18/85-ALC3/2012	Party Name:FASHION ACCESSORIES	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
----	------------------------------------	--------------------------------	--	---------

The case was discussed in the meeting . Committee decided to approve the norms as per the written comments furnished by the office of the Textile commissioner vide their letter no. 13/39/2012-EP dated 9.11.2012 as under

Export Item	Qty.	Import Item	Qty.
QUILT, FRONT-100% SILK, BACK-100% WOVEN FABRIC OF 43GSM+/-10% COTTON, FILLING-100% COTTON SIZE 215CMS X 250CMS (AS PER ADDITIONAL CONDITIONS).	476.00Nos.	100% NATURAL SILK WOVEN FABRICS 43GSM+/-10%	1.02Kg/Kg content in export product.
2. QUILT, FRONT-100% SILK, BACK-100% WOVEN FABRIC OF 43GSM+/-10% COTTON, FILLING-100% COTTON SIZE 270CMS X 260CMS (AS PER ADDITIONAL CONDITION)	676.000 Nos		
3. QUILT, FRONT-100% SILK, BACK-100% WOVEN FABRIC OF 43GSM+/-10% COTTON, FILLING-100% COTTON SIZE 300CMS X 270CMS (AS PER ADDITIONAL CONDITION)	92.000 Nos		
4. QUILTED CUSHION COVERS, FRONT-100% SILK, BACK-100% WOVEN FABRIC OF 43GSM+/-10% COTTON, LINING -100% COTTON FILLING-100% COTTON SIZE 65CMS X 65CMS (AS PER ADDITIONAL CONDITION)	1200.000Nos		
5. QUILTED CUSHION COVERS, FRONT-100% SILK, BACK-100% WOVEN FABRIC OF 43GSM+/-10% COTTON, LINING -100% COTTON FILLING-100% COTTON SIZE 50CMS X 50CMS (AS PER ADDITIONAL CONDITION)	1280.000Nos		

RA may take consequential action as per policy/procedure.

28	1075 Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Approved
	The case was discussed in the meeting and committee decided to approve the case as per the revised comments of MFPI dated 17.1.2013 as under			

Export Item	Qty.	Import Item	Qty.
1. BANNER PROTEIN CAPSULES (EACH SOFT GELATIN CAPSULES CONTAIN SOYA PROTEIN ISOLATE 300MG) GELATIN 506.7MG	48402.00Kg (60000000Nos)	1. Soya Protein Isolate 2. gelatin	18360.00Kg. 30402.00Kg
2. BANNER PROTEIN CAPSULES (EACH SOFT GELATIN CAPSULES CONTAIN SOYA PROTEIN ISOLATE 150MG) GELATIN 321.2MG	11308.80Kg (24000000Nos)	1. Soya Protein Isolate 2. gelatin	3672.00Kg 7708.80kg
3. BANNER PROTEIN CAPSULES (EACH SOFT GELATIN CAPSULES CONTAIN SOYA PROTEIN ISOLATE 300MG) GELATIN 558.5MG	51534.00Kg (60000000Nos)	1. Soya Protein Isolate 2. gelatin	18360.00Kg 33534.00Kg
	Total: Soya Protein Isolate Gelatin		40392.00Kg 71644.80Kg

RA may take consequential action as per policy/procedure.

29	1076 Case No.:6/2/85-ALC3/2012	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:33/85- ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00006/AM13/	RLA File :03/94/040/01112/AM12/	Lic.No/Date:0310685528 09.03.2012	Deferred
The case was discussed in the meeting and it was decided to get confirmation of comments furnished by the MSME vide their u.o.No 17/4/2003-F00d dated 3.10.2012.The case was deferred and to be placed before the committee on 21.2.2013.				

30	1077 Case No.:17/24/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00139/AM12/	RLA File :02/24/040/00114/AM12/	Lic.No/Date:0210167438 13.10.2011	Deferred
The case was discussed in the meeting and committee decided to remind the firm to expedite their reply. The case was deferred and to be placed before the committee on 21.2.2013.				

31	1078 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred
	The case was discussed in the meeting and committee decided to remind the firm to expedite their reply. The case was deferred and to be placed before the committee on 21.2.2013.			

32	1079 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:33/85-ALC3/2012 17.01.2013	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	The case was discussed in the meeting and committee decided to remind the concerned policy division for their clarification. The case was deferred and to be placed before the committee on 21.2.2013.			

XXXXXXXXXX